

F.NO: 404/95/76-ITCC  
CENTRAL BOARD OF DIRECT TAXES

New Delhi ; the 9th Novr.'76.

O R D E R

No. 1552 (F.NO: 404/95/76-ITCC): In pursuance of Rule 6 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Board of Direct Taxes hereby directs that Shri F.S. Manavalan authorised by the Central Government to exercise the powers of a Tax Recovery Officer under sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), shall concurrently exercise jurisdiction in respect of all the Districts in the State of Tamil Nadu and the Union Territory of Pondicherry excluding Madhavaram and Yanam but including Kraikal.

2. The jurisdiction conferred upon Shri A. Sundaram under order No 470 (F.NO: 404/130/73-ITCC) dated the 10.9.1973 is hereby withdrawn.

3. This order shall come into force with effect from the date Shri F.S. Manavalan takes over charge as Tax Recovery Officer.

( S. R. WADHWA )  
Secretary, Central Board of Direct Taxes

Copy forwarded to:-

1. Shri V.V. Badami, Commissioner of Income-tax, Tamilnadu-I, 22 Mungambakkam High Road, Madras - 34.  
He may please refer to his letter No 3(3)Estt./76 dated 20.10.1976.
2. D.I(R&P) Central Cell, New Delhi.
3. Guard File.

( S.R. WADHWA )  
Secretary, Central Board of Direct Taxes